

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 36 of 2020**

**IN THE MATTER OF:**

**Nitin Rekhan**

**...Appellant**

**Versus**

**Hightime Marketing Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant : None**

**For Respondent : None**

**ORDER**

**11.02.2020** There is no Representation on the side of the Appellant/Financial Creditor. At the time of calling of the matter at 2.00 P.M., there is no Representation either in person or through Learned Counsel. To provide an opportunity, to the Appellant, the matter is adjourned to **16<sup>th</sup> March, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

*pks/rr*